

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1660

ANSWERED ON:10.12.2008

NORMS FOR SURROGATE MOTHERS

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the number of surrogate mothers is increasing in the country;
- (b) if so, the number of women who have become surrogate mothers after grant of legal recognition to surrogacy in the country;
- (c) whether the Government is contemplating to fix the norms in this regard keeping in view the interests of the surrogate mothers;
- (d) if so, the details thereof; and
- (e) the details of the steps taken so far by the Government in this regard?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SMT. PANABAKA LAKSHMI)

(a) This Ministry is not maintaining data on surrogate mother.

(b) Does not arise.

(c) to (e) To supervise and regulate the Assisted Reproductive Technology (ART) Clinics in India the Indian Council of Medical Research (ICMR) in collaboration with National Academy of Medical Sciences (India) developed "National Guidelines for Accreditation, Supervision and Regulation of ART Clinics in India" which have been accepted by the Ministry of Health & Family Welfare (MOHFW) ,Government of India. These guidelines have addressed the issue of surrogacy in detail. To implement these guidelines in the Country the ICMR in collaboration with the officials of MOHFW, Government of India and other experts have developed draft Assisted Reproductive Technology (Regulation) Bill & Rules-2008 which has been placed on the websites of the MOHFW, Government of India (www.mohfw.nic.in) and ICMR (www.icmr.nic.in) for comments from the various stakeholders.

The draft Assisted Reproductive Technology (Regulation) Bill & Rules-2008 addresses all the issues related to surrogacy including interest of the surrogate mothers in the Country.